

on their asset size, (iv), the bank should introduce an online corporation memory profile building process, based on observations generated from offsite surveillance system/ market intelligence/complaints/supervisory rating/ inspection findings etc. (v) introduction of supervisory rating system for NBFCs, based on CAMELS model (i.e. capital adequacy, asset quality, management earnings, liquidity and systems & control). (vi) periodicity for conducting on-site inspections should be modulated, based on supervisory rating assigned to NBFCs, and (vii) the bank may take necessary steps to utilise external audit as a tool of prudential supervision.

(c) and (d) Based on the recommendations of the Committee for conducting on site inspection of NBFCs, the RBI has issued guidelines to its regional offices to adopt the CAMELS approach for carrying out on site inspections of NBFCs by the inspecting officials as well as an off site surveillance system for exercising close supervision over top ten and problematic NBFCs.

(e) Further, with a view to conferring wider powers on the Reserve Bank of India for supervision of NBFCs and regulating acceptance of deposits by unincorporated bodies, Government have promulgated the RBI (Amendment) Ordinance 1997 (No.2 of 1997) on 9 January 1997.

[Translation]

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VERMA) : Sir, I would like to inform the House that we have taken a decision that all the hon. Members will be the member of TAC of their respective areas.

12.0½ hrs.

PAPERS LAID ON THE TABLE

Indian Telegraph (First Amendment) Rules 1997

[Translation]

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : Mr Chairman, Sir, I beg to lay the following papers on the Table a copy of the Indian Telegraph (First Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 64(E) in Gazette of India dated the 7th February, 1997, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-1742/97]

[English]

National Oilseeds and Vegetables Oils Development Board Service Regulations, 1996

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : On behalf of /Shri Chaturanan Mishra, I beg to lay on the Table :

- (1) A copy of the National Oilseeds and Vegetable Oils Development Board Service Regulations, 1996 (Hindi and English versions) published in Notification No.2-65/NOVOD/96 in Gazette of India dated the 18th January, 1997, under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983, together with a corrigendum thereto dated the 28th February, 1997.
- (2) A copy of the Brief Statement of the NOVOD Board Service Regulations, 1996 (Hindi and English versions).

[Placed in Library. See No. LT-1743/97]

Draft Notification No.10/6/97-IP

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : On behalf of Shri Murasoli Maran, I beg to lay on the Table:

- (1) A copy of the Draft Notification No. 10/6/97-IP (Hindi and English versions) specifying the requirement on the basis of which industrial undertaking shall be regarded as small scale or as an ancillary for the purpose of the Industries (Development and Regulation) Act, 1951, under sub-section (3) of section 11 B of the said Act.

[Placed in Library. See No. LT-1744/97]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for the year 1997-98.

[Placed in Library. See No. LT-1745/97]

Notification under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : I beg to lay on the Table :